

ITEM NO.34

COURT NO.7

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.)...../2015

CRLMP No. 1865/2015

(Arising out of impugned final judgment and order dated 29/09/2014
in CRRA No. 479/2013 passed by the High Court of Judicature at
Bombay)

MANOHAR SADASHIV THORVE & ORS.

Petitioner(s)

VERSUS

PANDHARINATH TUKARAM RAUT & ORS.

Respondent(s)

CRLMP. 1865/2015(with c/delay in filing SLP)

Date : 27/02/2015 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Makarand D. Adkar, Adv.
Mr. Braj K. Mishra, Adv.
Mr. Vijay Kumar, Adv.
Ms. Aparna Jha, A.O.R.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

We find no infirmity in the order impugned
herein. The Special Leave Petition is dismissed.

[KALYANI GUPTA]
COURT MASTER

[SHARDA KAPOOR]
COURT MASTER